



**Central Administrative Tribunal  
Jammu Bench, Jammu**

Hearing through video conferencing

**T.A. No.61/03934/2020**

Jammu this the 11<sup>th</sup> day of November, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Dr. Nazza Sultana aged 36 years, D/o Mohd. Ibrahim R/o Umar Mohalla Kishtwar at present 9-A, Gandhi Nagar, Jammu.

.....Applicant

By Advocate: Mr. Nishant Shukla proxy to Mr. Rahul Pant

**Versus**

1. State of Jammu & Kashmir through Commissioner/Secretary to Government Health Department Jammu and Kashmir Government, Civil Secretariat, Jammu.
2. Mission Director, National Health Mission, Nagrota, Jammu.
3. Chairman, District Health Society, National Health Mission, District Development Commissioner, Kishtwar.
4. Chief Medical Officer, Kishtwar Vice Chairman District Health Society National Health Mission, Kishtwar.
5. Block Medical Officer, Kishtwar District Kishtwar.
6. Medical Superintendent Government Hospital Gandhi Nagar, Jammu.

..... Respondents

By Advocate : Mr. Rajesh Thappa, DAG

**ORDER (ORAL)**

1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to National Health Society workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to National Health Society workers.
2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this Tribunal has no jurisdiction to hear the case pertaining to National Health Society workers. I accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the National Health Society workers.
3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A. G. Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter, the case be sent back to the Registrar (Judicial), High Court of Jammu & Kashmir to be listed before the appropriate Bench.

4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
5. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 17.12.2020

**(Rakesh Sagar Jain )  
Member (J)**

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